

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2715/97

New Delhi this the 15th day of September, 1998.

Hon'ble Shri S.P. Biswas, Member(A)

Shri Dinesh Kumara Singh,  
S/o Sri Prem Singh,  
R/o 289, Mouj Pur,  
Shahdara, Delhi. .... applicant

(through Ms. Richa Goel, advocate)

versus

1. Union of India,  
through its Secretary,  
Ministry of Communication,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Chief General Manager,  
Telecom (West) Dehradun.
3. Sub Divl. Officer Phones II,  
R.L.U. Exchange,  
D-46, Sector-39,  
Noida, Distt. Ghaziabad(UP). .... Respondents

(through Sh. VSR Krishna, advocate)

ORDER(ORAL)

The issues in the original application lie in a narrow compass.

2. As per the applicant he has completed more than 240 days of work as a casual labour from April 1994 till 31.12.94. Thereafter he was disengaged in January & February 1995 without any reason. However, subsequently on his repeated requests he was again assigned work from 3.3.95 till 10.4.95. He was again made to sit idle.

3. The respondents, as alleged by the applicant, have illegally terminated his services w.e.f. 11.4.95. The applicant would claim that he is entitled to grant of temporary status in December 1994 after having successfully completed the required number of 240 days working in accordance with the Scheme dated 1.10.89. Being aggrieved, because of his termination from services, the applicant submitted a representation on 8.2.97. The respondents have, however, decided to turn Nelson's eye on his genuine claim for re-engagement. (9)

4. In view of the details aforesaid, the applicant is seeking relief in terms of issuance of direction to respondents to take back in services and <sup>him</sup> ~~long~~ quash the oral order of termination given in April 1995. We find that the applicant has also submitted a detailed representation, as at Annexure A-III dated 8.2.97. Sh. V.S.R. Krishna, learned counsel for the respondents submitted that the respondents would consider the representation of the applicant on merits and in terms of the Scheme. The result thereof will also be communicated to the applicant within a period of three months from the date of receipt of a copy of this order. We appreciate the approach and intention expressed by the learned counsel for the respondents. Respondents shall do well to adhere to the standards by which they profess.

5. The O.A. is disposed of as aforesaid. No costs.

  
(S.P. Biswas)  
Member (A)

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